

12 hrs.

**RE. MATTERS UNDER RULE
377 AND CALLING ATTENTION.**

श्री राम बिलास पासवान (हाजीपुर) :
अध्यक्ष महोदय, मैं आपका ध्यान खींचना चाहता हूँ आज के समाचार के सम्बन्ध में। बिहार में भागलपुर यूनिवर्सिटी में एक हरिजन शोधकर्ता को जो रिसर्च स्कालर था, गधे पर बैठाया गया और उस का सिर मूँडवाया गया और उस को घुमाया गया और वहाँ श्री डी० एम० चोब जो वहाँ का प्रोफेसर है, उस ने घुमवाया है पूरी यूनिवर्सिटी में।...

MR. SPEAKER : There are rules governing these matters.

श्री राम बिलास पासवान : मैंने दिया है मैंने पहले सूचना दी है आप के कार्यालय में।

MR. SPEAKER : This came to me at about 10.45 a. m.; you cannot thrust it on my table. I am looking into the matter.

श्री राम बिलास पासवान : मैं आप को यह कहना चाहता हूँ कि हम लोग प्रति दे रहे हैं .. **

MR. SPEAKER : Do not record.

If your intention is to make a statement without my permission, you are not succeeding; it is not being recorded.

SHRI SAUGATA ROY (Barackpore) : Sir, yesterday you had assured in this House, when Shri Sudheeran had risen to refer to you the serious situation prevailing in the Kanjhawla village, that you would allow a calling attention to be taken up in this House.

MR. SPEAKER : This practice must stop. Whatever assurance I give will be on the record.

SHRI SAUGATA ROY : I checked up the record; you said: 'I will consider'.

MR. SPEAKER : It is one thing to say that I will consider, it is another thing to say that I will allow.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I have been writing to you for the last four days....

SHRI P. VENKATASUBBAIAH (Nandyal) : rose

MR. SPEAKER : My direction is that if your 377 is not selected....

SHRI P. VENKATASUBBAIAH : I am not speaking about 377, Sir. I am seeking your direction. If Members rising to raise some matter without your permission are allowed, we should also be allowed.... (Interruptions)

MR. SPEAKER : If anybody wants to raise anything, he must take my permission.

SHRI JYOTIRMOY BOSU : I have taken your permission.

MR. SPEAKER : I have not given you permission you are making a mistake.

SHRI JYOTIRMOY BOSU : Your Secretariat telephoned me at 10.30 a.m. saying that it can be raised under appropriate rules. I have written back saying that I want to raise

MR. SPEAKER : I have not given the permission.

SHRI EDUARDO FALEIRO (Mormugao) : On a point of order, Sir, You have already ruled some time back and we read it in Bulletin Part II that zero hour is not allowed in this House.... (Interruptions). It has been the practice of this House, convention of this House, to allow Members to raise important matters during zero hour. Will you kindly reconsider your decision so that Members are not deprived of this important device.

MR. SPEAKER : May I tell you that there is nothing like zero hour now? After consulting the house of the various parties, I have substituted five statements per day under Rule 377, so that there are orderly proceedings, otherwise twenty Members simultaneously get up during zero hour and is really turns out to be zero hour.

SHRI VASANT SATHE (Akola) :
rose

MR. SPEAKER : I have not been able to give time today : it may be next week. There is no time at all. I will try to give you time next week.

SHRI A. BALA PAJANOR : (Pondicherry) : Sir, I obeyed your direction and have given a notice of a calling attention. You said, they have referred the matter to Pondicherry and would permit me to speak when Shri Vayalar Ravi brings the matter here. Yesterday that matter was taken up. It was put that at 2:00 clock we will have only the language issue, but at 2:00 O' clock, that matter was taken up. When I requested the Deputy-Speaker because my name was not there he never permitted me to speak on the subject. What has happened in Pondicherry is that there are six M. L. As, who were gharoing.....

MR. SPEAKER : No, no.....

SHRI A. BALA PAJANOR : It is a very serious matter.

MR. SPEAKER : Every matter is a serious matter.

SHRI A. BALA PAJANOR : Only people obeying your orders here are the victims.

MR. SPEAKER : You are not one of them. If you are one of them, you will not do this.

SHRI A. BALA PAJANOR : You asked me the other day not to raise this and I kept quiet. (Interruptions)

MR. SPEAKER : So far as the calling attention is concerned....

SHRI A. BALA PAJANOR : No; no. I am not on that subject. Yesterday, when the Prime Minister was pleased to reply on the subject : I was happy about it ; but when matters were not fully supplied to him, he said he will give a written reply. What is happening in Pondicherry ? Politics is being played. They want to topple the elected Government.

(Interruptions)

MR. SPEAKER : Why don't you raise it in a proper manner ?

SHRI VAYALAR RAVI (Chirayinkil) : rose (Interruptions)

SHRI A. BALA PAJANOR : It is a very serious question.

MR. SPEAKER : I am sorry Mr. Pajanor. You are the leader of an important party...

SHRI A. BALA PAJANOR : If they want to topple the Government by extra constitutional methods, let us face it. That is a different matter. But this House must take note of it. It is my duty..... (Interruptions).

MR. SPEAKER : No, no. No more recording.

(Interruptions)**

MR. SPEAKER : Not my Government. Do not attribute it to my Government.

(Interruptions)*

MR. SPEAKER : Now I am on my legs. Mr. Lal, I am on my legs. First of all hear me. Don't record anything.

(Interruptions)**

RE. VISIT OF A PARLIAMENTARY COMMITTEE TO VILLUPURAM, TAMIL NADU

MR. SPEAKER : I am on my legs. Mr. Bala Pajanor, it is better that you know some more facts. After I said that a Committee will go there, I have received a telegram from the Chief Minister of Tamil Nadu. He is telling me that a judicial commission has been appointed. Therefore, it would interfere with the work of the Judicial Commission if I send a committee. Immediately I sent for the Chairman of the Committee and told him, "Do not go there for some days, till we consider the matter and decide the matter". Mr. Ram Dhan has been informed accordingly, because I did not want to interfere with the working of the Judicial Commission.

I have discussed the matter with Mr. Ram Dhan. He is not to go for the time being. I will examine the matter further. I may also tell you that there are several motions which have come, about the Press statement. I will deeply consider the matter. Therefore I have not given my orders because they all came to me at about 10:45 a. m. or so, I have not examined it, because it is a matter dealing with the Chief Minister of a State. It is a very important